

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

CP/24/2002 IN OA/730/93

Ahmedabad this the 26th November'2002

Hon'ble Mr. D.C.Verma, Vice Chairman (J)
Hon'ble Mr. G.C.Srivastava, Member (A)

Girishchandra Premjibhai Khadodaira
17, Gandhi Colony, Vidyanagar,
Bhavnagar : 364 002.

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Applicant

(Advocate : Party in person)

Versus.

1. Shri V.D.Gupta or his successor,
General manager,
Western Railway,
Churchgate, Mumbai 400020.

2. Shri S.P.Vatsa or his successor,
Chief Personnel Officer,
Western Railway,
Churchgate, Mumbai : 400020.

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Respondents

(Advocate : Mr. N.S.Shevde)

O R D E R (ORAL)

G.C.Srivastava, Member (A)


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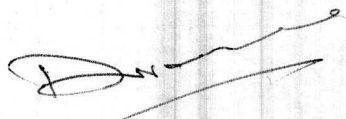
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This CP has been moved by the applicant for non compliance of the order passed by this Tribunal on 18-7-2001 in OA/730/93.

2. The Contempt applicant has submitted before the Bar that the only dispute is regarding Rs.568/- as a part of arrears of salary for 27 days which has not been paid to him. Mr. N.S.Shevde, learned counsel for the respondents submits that the payment of this amount would be made within a period of four weeks from today.

3. In the light of the above discussions at the Bar, the Contempt Petition is disposed of with a direction to the respondents that aforesaid amount of Rs. 568/- shall be paid to the applicant positively within a period of four weeks from today failing which the respondents are liable to pay interest at the rate of 12% per annum from the expiry of four weeks from today upto the actual date of payment. Notice discharged.


(G.C.Srivastava)
Member (A)


(D.C.Verma)
Vice Chairman (J)

Nk.